



पंजाब नैशनल बैंक
(भारत सरकार का उपक्रम)

punjab national bank
(Govt. of India Undertaking)

E-AUCTION
SALE NOTICE

ARMB : Purba Medinipur, Padumbasan, P.O. - Tamluk, Dist - Purba Medinipur, Pin - 721 636
Mobile No. : 94748 54059, e-mail : cs8300@pnb.bank.in / copurbarmb@pnb.bank.in

Annexure - B
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the Public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive / physical / symbolic possession of which has been taken by the Authorized Officer of the Bank / Secured creditor, will be sold on 'As is where is', 'As is What is' and 'Whatever there is' on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS					
Sl. No.	Name of the Branch Name of the Account Name and Address of the Borrower / Guarantors Account	Description of the Immovable Properties Mortgaged / Owner's Name (Mortgagers of Property (ies))	A) Dt. of Demand Notice U/s 13(2) of SARFAESI Act, 2002 B) Outstanding Amount C) Possession Date U/s 13(4) of Sarfesi Act 2002 D) Nature of Physical / Symbolic Possession	A) Reserve Price B) EMD C) Bid Increase Amount	Date / Time of E-auction Details of the Encumbrances known to the Secured Creditors
1.	B.O. : ARMB, Purba Medinipur M/s. Jana Cashew Processing Proprietor : Mritunjoy Jana, S/o. Ajit Kumar Jana VIII - Kachua, P.O. - Majna, P.S. - Contai, Dist - Purba Medinipur, Pin - 721 433. Mritunjoy Jana, S/o. Ajit Kumar Jana VIII - Kachua, P.O. - Tagaria, P.S. - Contai, Dist - Purba Medinipur, Pin - 721 433. Amalendu Satapathi, S/o. Jayanta Kumar Satapathi VIII - Bhupati Nagar, P.O. - Tengunia, P.S. - Contai Dist - Purba Medinipur, Pin - 721 401.	Equitable Mortgage of all the part & parcel of the immovable properties consisting of Land & Building situated at Mouza - Kachua, P.S. - Contai, Dist - Purba Medinipur, bearing Plot No. 299, Area 4.5 Decimal (Bastu) & Plot No. 300, Area 10 Decimal (Bastu), J.L. No. 281, LR Khatian No. 625, Total Area 14.5 Decimal, standing in the Name of Mritunjoy Jana , vide Deed No. I-5128 Dtd. 27.06.2012.	A) 03.03.2021 B) Rs. 43,85,013.46 (Rupees Forty Three Lakhs Eighty Five Thousand Thirteen and Forty Six Paise only) and further interest thereon from 30.06.2026 C) 27.10.2021 D) Symbolic Possession	A) Rs. 13,10,000.00 B) Rs. 1,31,000.00 C) Rs. 10,000.00	24.08.2026 From 11.30 A.M. to 3.30 P.M. Not known to Bank
2.	B.O. : ARMB, Purba Medinipur M/s. Maa Santamiri Cashew Processing Prop. : Saraswati Giri, W/o. Rasbihari Giri VIII - Pania, P.O. - Majna, P.S. - Contai, Dist - Purba Medinipur, Pin - 721 433 (W.B.) Saraswati Giri (Borrower), W/o. Rasbihari Giri Rasbihari Giri (Guarantor & Mortgagor), S/o. Pratap Chandra Giri Sudip Giri (Guarantor & Mortgagor), S/o. Rasbihari Giri All are at : Vill - Pania, P.O. - Majna, P.S. - Contai, Dist - Purba Medinipur, Pin - 721 433 (W.B.)	Property 1 : Equitable Mortgage covering all that part & parcel of the immovable properties consisting of Land & Building, in the name of Mrs. Saraswati Giri , situated at Vill - Pania, P.O. - Majna, P.S. - Contai, Dist - Purba Medinipur under Mouja - Pania, A.D.S.R.O. - Contai - 1, Taluka - Majnamutha, Touz No. 2935 (Hd:32), J.L. No. 227, LR Khatian No. 304, RS & LR Dag No. / Plot No. 646 of Area 9.025 Decimal Basted vide Sale Deed No. I-8814 of 2012 Dated 30.11.2012. Property 2 : Equitable Mortgage covering all that part & parcel of the immovable properties consisting of Land & Building in the name of Mr. Sudip Giri , situated at Vill - Pania, P.O. - Majna, P.S. - Contai, Dist - Purba Medinipur under Mouza - Pania, Khatian No. 1936, J.L. No. 228, Plot No. 2040, 2041, 2042 of Area 6.550 Decimal Basted vide Sale Deed No. I-3336 of 2014 Dated 30.04.2014.	A) 22.10.2021 B) Rs. 1,45,12,474.80 (Rupees One Crore Forty Five Lakhs Twelve Thousand Four Hundred Seventy Four and Eighty Paise only) and further interest thereon. C) 03.02.2022 D) Symbolic Possession	Property 1 : A) Rs. 32,70,000.00 B) Rs. 3,27,000.00 C) Rs. 25,000.00 Property 2 : A) Rs. 4,05,000.00 B) Rs. 40,500.00 C) Rs. 10,000.00	24.08.2026 From 11.30 A.M. to 3.30 P.M. Not known to Bank
3.	B.O. : ARMB, Purba Medinipur M/s. Ma Madhab Cashew Nut Processing Proprietor : Tapas Mishra VIII - Nunia, P.O. - Dhangana, Dist - Purba Medinipur, Pin - 721 401. Tapas Mishra, S/o. Manoranjan Mishra VIII - Nunia, P.O. - Dhangana, Dist - Purba Medinipur, Pin - 721 401.	All the part and parcel of the immovable properties consisting of Land and Building situated at Vill & Mouza - Nunia, P.S. - Contai, Dist - Purba Medinipur, bearing J.L. No. 192, Khatian No. 184, bearing Plot No. 37, Total area measuring 18.00 Decimal Bastu, vide Conveyance Deed No. I-4321 dated 30.05.2013 & I-8382 dated 04.12.2013, standing in the name of Mr. Tapas Mishra, S/o Mr. Manoranjan Mishra. Property surrounded by : North - Property of Bishnupada Pal, South - Property of Banku Kar, East - Property of Banamali Pramanik, West - Metal Road.	A) 03.10.2016 B) Rs. 1,76,13,314.30 (Rupees One Crore Seventy Six Lakhs Thirteen Thousand Three Hundred Fourteen and Thirty Paise only) and further interest thereon. C) 06.01.2017 D) Symbolic Possession	A) Rs. 31,95,969.00 B) Rs. 3,19,596.90 C) Rs. 25,000.00	24.08.2026 From 11.30 A.M. to 3.30 P.M. Not known to Bank
4.	B.O. : ARMB, Purba Medinipur Smt. Sumi Basu, W/o. Subhadeep Basu Flat No. G/04, Dream Home Apartment, E - Block, Ground Floor, Fuleswar, Vill - Baikunthapur, P.O. - Silberia, P.S. - Uluberia, Dist - Purba Medinipur, Pin - 711 310. Smt. Sumi Basu, W/o. Subhadeep Das Vill - Muralibar, P.O. + P.S. - Bagnan, Dist - Howrah, Pin - 711 303.	Equitable Mortgage of Residential Flat in the name of Sumi Basu , being No. G/04, Tower E is located at the Ground Floor, South East facing of a complete five storied building namely S.S.K. Dream Home - II is situated at Maholia - Baikunthapur, near Fuleswar Station, Mouza - Fuleswar, J.L. No. 108, R.S. Dag No. 3098, L.R. Dag No. 3101, R.S. Khatian No. 527, L.R. Khatian No. 4560, under Uluberia Municipality, Ward No. 21, P.O. & P.S. - Uluberia, Pin - 711 316, Dist - Howrah, West Bengal. Boundaries as per Sale Agreement : North - Flat of Reba Pandit, South - Debottar Property, East - Play Ground, West - Lobby.	A) 20.01.2025 B) Rs. 48,70,896.91 (Rupees Forty Eight Lakhs Seventy Thousand Eight Hundred Ninety Six and Ninety One Paise only) and further interest thereon. C) 25.04.2025 D) Symbolic Possession	A) Rs. 52,01,000.00 B) Rs. 5,20,100.00 C) Rs. 50,000.00	24.08.2026 From 11.30 A.M. to 3.30 P.M. Not known to Bank
5.	B.O. : ARMB, Purba Medinipur M/s. Sandhyashree Crown Fish & Medicine Suppliers, Proprietor : Smt. Chandana Pradhan, W/o. Braja Gopal Pradhan Vill - Dihimkundapur, P.O. - Uttar Amtalia, P.S. - Contai, Dist - Purba Medinipur, Pin - 721 426. Smt. Chandana Pradhan, W/o. Braja Gopal Pradhan Braja Gopal Pradhan, S/o. Dhruva Charan Pradhan Both are at : Vill - Dihimkundapur, P.O. - Uttar Amtalia, P.S. - Contai, Dist - Purba Medinipur, Pin - 721 426.	All that part and parcel of the immovable properties consisting of Land situated at Mouza - Uttar Deulpota P.S. - Contai, Dist-Purba Medinipur, J.L. No. 852, Plot Nos. 815, 815/976, 816, 817 & 817/977, Khatian Nos. 1186 & 1185, Total Area measuring 139.779 Decimals, vide Deed Nos. I-1780, I-1783 dated 19.02.2018 & I-9779 dated 21.12.2021, standing in the name of Smt. Chandana Pradhan, W/o. Mr. Braja Gopal Pradhan & Braja Gopal Pradhan, S/o. Dhruva Charan Pradhan.	A) 12.06.2023 B) Rs. 1,54,04,686.70 (Rupees One Crore Fifty Four Lakhs Four Thousand Six Hundred Eighty Six and Ninety One Paise only) and further interest thereon. C) 17.08.2023 D) Symbolic Possession	A) Rs. 85,40,460.00 B) Rs. 8,54,046.00 C) Rs. 50,000.00	24.08.2026 From 11.30 A.M. to 3.30 P.M. Not known to Bank

-: TERMS AND CONDITIONS OF E-AUCTION SALE :-

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions :

- The auction sale will be "online through e-auction" portal on <https://baanknet.com>
- The intending Bidders / Purchasers are requested to register on portal (<https://baanknet.com>) using their mobile number and email-id. Further, they are requested to upload requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders / Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet by 23.08.2026 before the e-Auction Date and time in the portal. The registration, verification of KYC Documents and transfer of EMD in his Global EMD wallet will be completed well in advance, before auction.
- Earnest Money Deposit (EMD) amount as mentioned above shall be paid through 3 mode i.e. NEFT/Cash/Transfer (After generation of Challan from <https://baanknet.com>) in bidders Global EMD Wallet. NEFT transfer can be done through any Scheduled Commercial Bank Branch. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposited shall not bear any interest.
- Platform (<https://baanknet.com>) for e-auction will be provided by e-Auction service provider **M/s. PSB Alliance having its Registered Office at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400 037 (Contact Phone & Toll Numbers +91-82912 20220).** The intending Bidders / Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website <https://baanknet.com>. This Service Provider will also provide online demonstration/training on e-auction on the portal.
- The sale Notice containing the General Terms and Conditions of Sale is available/ published in the following websites/ web page portal : (i) <https://baanknet.com> (ii) www.pnbindia.in.
- The intending participants of e-auction may download free of cost, copies of the Sale Notice, Terms & Conditions of e-Auction, Help Manual on operational part of e-auction related to this e-Auction from portal <https://baanknet.com>
- The intending Bidders / Purchasers are requested to register on portal <https://baanknet.com> using their mobile number and email-id. Further, they will upload the requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders / Purchasers has to transfer the EMD amount using online mode in his Global EMD wallet. Only after having sufficient EMD in his wallet, the interest bidder will be able to bid on the date of e-auction.
- Bidder's Global Wallet should have sufficient balance (>EMD amount) at the time of bidding.
- During the e-auction bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid amount must be as mentioned above in respective sales to the higher bid of the bidders. Ten minutes time will be allowed to bidders to quote successive higher bid and if no higher bid is offered by any bidder after the expiry of Ten minutes to the last highest bid, the e-auction shall be closed.
- It is the responsibility of intending Bidders(s) to properly read the sale Notice, Terms & Conditions of e-auction, help Manual on operational part of e-auction and follow them strictly.
(i) In case of any difficulty or need of assistance before or during e-auction process may contact authorized representative of our e-auction Service Provider (<https://baanknet.com>). Details of which are available on the e-Auction portal.
- After finalization of e-Auction by the Authorized Officer, Only successful bidder will be informed by our above referred service provider through SMS / email. (On mobile no / email address given by them / registered with the service provider)
- The secured asset will not be sold below the reserve price.
- The successful bidder shall have to deposit 25% (Twenty Five percent) of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid within 15 days from the date of auction in the form of Banker's Cheque/ Demand draft issued by a Scheduled Commercial Bank running in Favor of **The Authorized Officer, Punjab National Bank**, A/c. (Name of the account) Payable at in case of failure to deposit the amounts as above within the stipulated time, the amount deposited by Successful bidder will be forfeited to the bank and Authorized Officer shall have the liberty to conduct a fresh auction/sale of the property and the defaulting bidder shall not have any claim over the forfeited amount and the property.
- Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75% of the bid amount/ full portion of BID amount.
- The Authorized Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel/adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.
- The sale certificate shall be issued in the favor of successful bidder on deposit of full bid amount as per the provisions of the Act.
- The properties are being sold on 'AS IS WHERE IS BASIS', 'AS IS WHAT IS BASIS' and 'WHATEVER THERE IS BASIS'
- The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in his proclamation.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder inspect the property in consultation with the dealing official as per the details provided.
- All statutory dues/attendant charges/ other dues including registration charges, stamp duty, taxes etc. shall have to be borne by purchaser.
- The Authorized Officer or the bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (E-Auctioned) not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
- The bidder should ensure proper internet connectivity, power back-up etc. The Bank shall not be liable for any disruption due to internet failure, power failure or technical reasons or reasons/contingencies affecting the e-auctions.
- It is open to the Bank to appoint a representative and make self bid and participate in the auction. For detailed term and conditions of the sale, please refer <https://baanknet.com>
- The sale shall be subject to the Terms & conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions.
- The particulars of secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatements or omission in this proclamation.
- The sale will be done by the undersigned through e-auction platform at the Website <https://baanknet.com> on 24.08.2026 from 11.30 A.M. to 3.30 P.M.
- The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- For detailed term and conditions of the sale, please refer <https://baanknet.com> and www.pnbindia.in

Sd/- Mr. Pradip Roy, Authorized Officer
Punjab National Bank, ARMB - Purba Medinipur



GIC HOUSING FINANCE LTD.

GIC Housing Finance Ltd.

Regd. Office: Royal Insurance Building, 6th floor, 14, Jamshedji Tata Rd., Churchgate, Mumbai-400020.
BRANCH OFFICE (BARASAT BRANCH): 2nd floor, Kailash Bhawan, 74/38, Jessore Road, Pin- 700127. **BRANCH OFFICE (GARIA BRANCH):** 21, Garia Station Road, Aranda Abasan, Barhans, Garia, Kolkata, Pin- 700084. **BRANCH OFFICE (KOLKATA BRANCH):** 5, Netaji Subhas Road, Fairley Place, B.B.D Bagh, Royal Insurance Building, PIN - 700001. **BRANCH OFFICE (DURGAPUR):** MNV-20, North Avenue, Bengal Ambuja Housing Complex, City Center, Durgapur, West Bengal, Pin - 713216.

SYMBOLIC POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB- RULE (1) OF RULES OF THE SECURITY INTEREST(ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of GICHL, pursuant to demand notice issued on its respective dates as given below, under section 13(2) of SARFAESI Act 2002 calling upon You/Borrowers, the under named to pay outstanding dues within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence GICHL are in exercise and having right as conferred under the provision of sub section(4) of section 13 of SARFAESI Act, 2002 read with rules there under, taken SYMBOLIC POSSESSION of these cured assets as mentioned herein below:

Sl. No.	NAME OF THE BORROWER, CO BORROWER / GUARANTOR / LOAN FILE NO/BRANCH NAME	Address of The Mortgaged Property	Date of Demand Notice SEND	Date of Possession	OUTSTAND DUES AS PER DEMAND NOTICE (AMOUNT IN RS.)
1.	MR. NIRMAL BARMAN & MRS. KABITA BARMAN WB077060000660 (BARASAT BRANCH OFFICE)	All that piece or parcel of land measuring an area of 5 Satak to be the same a little more or less, under Mouza- Shyampr Sripur, J.L.No 34, Touzi no 17, comprised in R.S. Dag no 86, under R.S Khatian no 145, corresponding tp L.R.Dag No. 130, under L.R. Khatian no 241 now 260 & 482, lying and situated at Sripur, P.S. Gaighata, under Adchar 1No. Gram Panchayet, District North 24 Pgs, within in the jurisdiction office of the ADCSR Chandpara and butted and bounded as under: On the North: property of Uttam Adhikary, On the South 6" wide common passage, on the East Nirmal Barmen, on the West Property of Kartick Das.	17.02.2026	05.08.2026	15,68,960/-
2.	MR. SUSHANTA MANDAL & MRS. SHEFALI MANDAL WB077060000058 (BARASAT BRANCH OFFICE)	All that piece or parcel of homestead land measuring about 15 satak out of 50 Satak of land to be same a little more or less, lying and situated at Mouza Bansra in R.S. dag No. 5943 & L.R. Dag No 5943, under R.S. Khatian No 1851, L.R. Khatian No 5713, Touzi No 208, J.L. No 181, within in the local limits of Bansra Gram Panchayet, P.S. Candanai San Majuri, on the Matla, District South 24th Pgs. On the North: By the property of Nanning Lal Rajgunder, On the South: by the property of Brojendra Nath Barmen, On the East: By property of Satish Mistry, On the West: By property of Bijoya Nanda Mondal & 6" feet wide common passage.	17.02.2026	06.08.2026	8,21,010/-
3.	MR. NRIPEN MAJUMDER & MRS. SASWATI MAJUMDER WB077060000456 (BARASAT BRANCH OFFICE)	All that piece or parcel of land measuring an area of 6.602 Sataks be the same a little more or less together with two storied pucca building standing thereon, under Mouza - Simulapara, J.L. No. 55, Touzi No. 17, comprised in R.S. & L.R. Dag No. 72, under L.R. Khatian Nos. 47 & 135 now 1128, lying and situated at Holding No. 9104, Simulapara, P.S. Gaighata, under Simulapara Gram Panchayet, District - North 24 Parganas, within the Jurisdiction office of the A.D.S.R. Chandpara and butted & bounded as under: On the North by property of Apurba Dey & Chandra Dey, On the South by property of Indrajit Mondal & Abhijit Mondal, On the East by 7 ft wide kutcha road, On the West by property of Ranjit Pal.	18.03.2026	05.08.2026	30,76,627/-
4.	Mr. RAJU BANSFORE & MRS. AABHA BANSFORE, WB070061000293 (GARIA BRANCH OFFICE)	ALL THAT Piece and Parcel of land measuring an area 627 Sq.ft. super built up lying and situated at Building named Bijoy Bina Apartment, premises No-M-13, Fatepur 1st Lane, Mouza-Garden Reach, in R.S.Dag No-293, 294 & 295, Under R.S Khatian No- 80, Touzi No- 67, J.L. No-108 formerly 113, P.S. Metabruz, District South 24 pargans, Pin-700024. The above noted property is bounded by:- ON THE NORTH: By FATEPUR 1ST LANE: ON THE SOUTH: By RESI OF BLJAN GHOSH; ON THE EAST: By COMMON PASSAGE, ON THE WEST: By RESI OF JAYANTAGHOSH.	24.02.2025	05.08.2026	16,67,537/-
5.	MR. ASHIM NASKAR & MR. TITAS NASKAR WB007061000297 (KOLKATA BRANCH OFFICE)	Equitable mortgage of the Flat being No. E-2(but it is renumbered as Flat No.C as per deed) on 1ST floor measuring 850 Sq ft Super built up area lying and situated at Holding No. 123/B, Solpur Road, Mouza - Banaripur, comprised in J.L. No. 31, R.S. No. 71, Touzi No. - 250, R.S. Khatian No- 271, R.S Dag No- 823, P.S- Baranipur, District- South 24 Parganas, Pin- 700144. The Property is Butted And Bounded by:- North - Plot No A&B of Dag No - 823, South - House of Pal, East- Municipal Road, West- Vacant Land.	02.12.2025	06.08.2026	10,30,480/-
6.	MR. DEBOJIT GHOSH & MRS. SHRABANI GHOSH WB0070610003490 (KOLKATA BRANCH OFFICE)	Equitable mortgage of the Flat being No 201 on 1st floor north side measuring 1094 sq ft Super built up area lying and situated at Holding No 91/1 Bakara Village Road, Mouza - Shibpur within Howrah Municipal Corporation Ward No - 41, P.S. - (Old) Shibpur (New) A/C Bosh B Garden, District- Howrah, Pin - 711110 which is butted and bounded: on the North: Bakara Village Road, on the South: 92 Bakara Village Road, on the East: Common Passage, on the West: 91 Bakara Village Road.	02.12.2025	05.08.2026	26,85,442/-
7.	MR. INDRANIL SINGHA & MRS. JOYA BHATTACHARJEE WB0460110002850 (DURGAPUR BRANCH OFFICE)	An area of land ad-measuring plot of land measuring about 5 decimals within Mouza- Lakhnabandi, J.L.- 19, Plot No- R.S. - & L.R.-174/668, Khatian No.- 284, Present L.R.Khatian No- 727, (Borrower) ADSR- Saltora, P.S. - Mejia, Dist- Bankura, Under- Adhagram Gram Panchayat. The Property is Butted And Bounded by:- On the North: By Land of Asit Karmakar, On the South By 8ft Wide Road, On the East: By 12 ft Wide Metal Road, On the West: By House of Kalyan Adhikary.	27.02.2026	06.08.2026	22,29,580/-

Further, to this notice, the Borrowers are hereby called upon to handover vacant and peaceful possession of the respective properties to GICHL within 7 days from the date of this notice, else the undersigned shall be constrained to take PHYSICAL POSSESSION of the above properties forcibly and/or shall proceed to sale the above said properties after a period of 30 days from the date hereof by adopting methods provided under SARFAESI Act 2002 and rules thereon. **THE BORROWERS and the PUBLIC IN GENERAL** is hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of GICHL for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full. The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Sd/-
For GIC Housing Finance Ltd., Authorised Officer

Date: 07.08.2026
Place: Kolkata



Industrial and Prudential Investment Company Limited

Registered Office: 8/1/B Diamond Harbour Road, Kolkata 700 027
CIN: L65990WB1913PLC218486
Telephone no.: 033 4013 3000 **E mail id :** contact@industrialprudential.com **Website:** www.industrialprudential.com

STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE 2026 (Rs. in Lakhs)



Place : Kolkata
Dated : 6th August, 2026

For Industrial & Prudential Investment Company Limited
Sd/-
Chairman & Managing Director



HOWRAH MUNICIPAL CORPORATION
HEALTH DEPARTMENT

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Phone: 033-2638 3211/12/13, Fax: 033-2641 0830 Visit us: www.mhcn.org.in

Abridged Tender Notice

Commissioner, H.M.C invites e-tender as furnished below. Intending tenderers are to submit offers along with valid Pan Card, GST, P.T, ITR, Trade License, & credentials.

Sl. No.	Name of work	Tender No. & Date	Bid submission closing date (tender)
01	Supply of 230 nos. of granules in 50 kg bags for the year 2026 & 2027 (01.07.2026 to 30.06		